

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:693

ANSWERED ON:04.08.2011

INVESTIGATION OF SESA GOA LTD. COMPANY BY SFIO

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Serious Fraud Investigation Office (SFIO) has recommended prosecution against mining company 'Sesa Goa Ltd.';
- (b) if so, the details thereof;
- (c) whether the Government has taken any action on the recommendation of SFIO;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e): The investigation report indicates violations of sections 147, 211, 395 and 240 of the Companies Act, 1956. Further, contraventions of Sections 408, 409, 415 and 418 read with 120B of Indian Penal Code have also been pointed out. The investigation report is under examination.